

Insurance Corporation's business and administrative policy and its enforcement; and

(d) if so, the details thereof?

The Minister of State in the Ministry of Finance (Shri K. C. Pant):

(a) No, Sir. Immediate Life Annuity policy is not eligible for surrender.

(b) Does not arise.

(c) and (d). The Accounts of the Corporation are audited by Chartered Accountants who are appointed by the Corporation with previous approval of Central Government. The report of the auditors is laid before both the Houses of Parliament. The report of the actuaries into the financial condition of the business of the Corporation including the valuation of the liabilities of the Corporation is also laid on the Tables of both Houses of Parliament.

The Life Insurance Corporation of India is also subject to the statutory control of the Controller of Insurance by virtue of various provisions of the Insurance Act having been made applicable to the Corporation.

Drilling in off-shore areas

*1117. **Shri Kameshwar Singh:**

Shri A. Sreedharan:

Shri Nihal Singh:

Shri Sheopujan Shastri:

Shri J. B. Singh:

Shri R. Barua:

Shri M. Sudarsanam:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the drilling operations in the off-shore areas for petroleum have been successful;

(b) if so, the results thereof;

(c) the expenditure so far incurred on the project; and

(d) the amount earmarked for the current year?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) and (b). It is presumed that the question refers

to the drilling operations being carried in the Persian Gulf by the O.N.G.C. in partnership with others. If so, the information asked for cannot be divulged at this stage in terms of the Partnership Agreement between the O.N.G.C. and the other parties.

(c) About Rs. 11 crores.

(d) Rs. 3.05 crores.

Subsidised Industrial Houses

*1118. **Shri S. M. Banerjee:**

Shri Madhu Limaye:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that workers who are keeping subsidised industrial houses in Delhi are being evicted simply because their wage limit has now crossed Rs. 600 p.m.;

(b) if so, the number of such workers and whether it is also a fact that the wage limit from Rs. 350 to 500 was raised to meet the requirements of the Factories Act; and

(c) the steps taken by Government to stop these evictions?

The Minister of Works, Housing and Supply (Shri Jaganath Rao):

(a) Yes. All workers who have been allotted houses built under the Subsidised Industrial Housing Scheme have to vacate the houses on crossing the wage limit of Rs. 500 p.m.

(b) Three. It is not correct that the wage limit was raised from Rs. 350 to Rs. 500 to meet the requirements of the Factories Act. This was done to enable the workers who cross the wage limit of Rs. 350 per mensem, to retain the houses till they reach the wage limit of Rs 500 per mensem.

(c) No action is proposed to be taken, because after crossing the wage limit of Rs. 500 per mensem, the worker does not remain eligible to retain the house under the Subsidised Industrial Housing Scheme.